

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 29th April, 2024, 10:30 A.M.

CP (IB) No. 10/CB/2023, IA (IB) No. 74/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Omkara Asset Reconstruction Pvt. Ltd. -Vs- Suresh Atlani
Under Section	95 (1) IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Joy Saha, Sr. Adv.
Ms. Kiran Sharma, Adv.

For Respondent (s)

Mr. Prashant Sivarajan, Adv.
Mr. Justin George, Adv.
Ms. Sneh Maheswari, RP

ORDER


IA (IB) No. 74/CB/2024:

This application has been filed under Section 60(5) of IBC for replacement of RP. Both sides counsel present. Affidavit as referred in the daily order dated 02.04.2024 is not filed on the applicant side. List the matter on 18.06.2024.

CP (IB) No. 10/CB/2023:

Ld. Senior counsel Mr. Joy Saha along with Ms. Kiran Sharma appears for the Financial Creditor. Ms. Sneh Maheswari, the existing RP is also present. Ld. counsel Mr. Prashant Sivarajan appearing for the Personal Guarantor. Objection of the RP report has already been filed. Petitioner counsel is permitted to file rejoinder, if any. Matter adjourned to 18.06.2024.


Kaushalendra Kumar Singh
Member (Technical)


P. Mohan Raj
Member (Judicial)